

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

FIR No.: 229/2020
PS : Rajouri Garden
U/s : 307/34 IPC
State Vs. Arun Robert
Bail Application No. 1611

11.08.2020

Bail Application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./ D.J West/2020 dated 31.07.2020.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Arun Robert.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.
None for applicant- accused.

Heard. Records perused.

The report of the concerned Jail Superintendent regarding the conduct of the applicant-accused received. The conduct of the applicant-accused is stated to be satisfactory/good.

As per the report of the IO, the applicant-accused has involvement in another case FIR No. 196/2012 U/s 380/457/411/34 IPC & Section 102 Cr.P.C. PS Moti Nagar and he resides near the house of the Complainant/injured. As per the SCRB Report, the applicant-accused

Contd/-

was convicted and sentenced ~~of~~ ^{for} the period already undergone. It has been apprehended that if granted bail, the applicant-accused may influence the Complainant.

The present bail application has been moved on the ground of pregnancy of the wife of the applicant-accused and that there is no one to look after her. One OPD Card has also been annexed.


Let the above said fact of the pregnancy of the wife of the applicant-accused and the medical documents be got verified by the IO for the next date of hearing.

The IO shall also verify the family circumstances of the applicant-accused and who all are present to take care of the wife of the applicant-accused.

The IO shall appear alongwith police file on the next date of hearing as interim bail application received from Jail has not been filed alongwith copy of FIR.

Put up for same and for further consideration on **18.08.2020.**

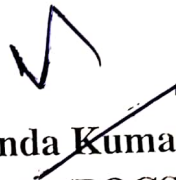
Copy of the Order be provided/dispatched/emailed to Ld. Counsel for applicant-accused as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
WEST/THC/Delhi/
11.08.2020

11.08.2020
(11:45 am)

At this stage, Remand Advocate/Ld. LAC for the applicant-accused Shri Pankaj Kishore has appeared. He has been apprised of the Order.

Now to come up on date already fixed, i.e., on **18.08.2020**.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
WEST/THC/Delhi/
11.08.2020

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IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

FIR No.: 60/2020
PS : Ranjit Nagar
U/s : 406 IPC
State Vs. Hari Chand
Bail Application No. 1646

11.08.2020

Bail Application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./ DJ West/2020 dated 31.07.2020.

Anticipatory Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused Hari Chand.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.
Shri Vikas Bhardwaj, Ld. Counsel for applicant- accused.
IO/ASI Pawan Kumar with police file.

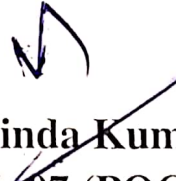
Heard. Records perused.

Perusal of the record shows that the applicant-accused in the present case has already been arrested on 21.03.2020. The IO further submits that the applicant-accused was admitted to interim bail on 27th or 28th March 2020. He, however, does not have copy of the Order.

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In these circumstances, the present Anticipatory Bail Application stands disposed of as infructuous.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused as well as IO of the case.


(Vrinda Kumari)
ASJ-07 (POCSO)/
WEST/THC/Delhi/
11.08.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

FIR No.: 215/2020
PS : Patel Nagar
U/s : 33 (F)/38 Delhi Excise Act
State Vs. Rahul
Bail Application No. 1647

11.08.2020

Bail Application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./ DJ West/2020 dated 31.07.2020.

Anticipatory Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused Rahul.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.
Shri M A Hussain, Ld. Counsel for applicant- accused.

Reply of the IO received.

Heard. Records perused.

The police conducted raid on the house of the applicant-accused on 05.05.2020 and recovered 6 pints of illegal liquor.

Reply of the IO shows that notice U/s 160 Cr.P.C. was issued to the applicant-accused only on 06.08.2020. It is not the case of

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the IO that he needs the police custody of the applicant-accused or any custodial interrogation of the applicant-accused is required.

In these facts and circumstances of the case and subject to joining of investigation by the applicant-accused Rahul, should the IO deem it necessary to arrest the applicant-accused, he shall release him on anticipatory bail subject to furnishing of Personal Bond-cum-Surety Bond in sum of Rs. 20,000/- with one surety in the like amount to the satisfaction of Arresting Officer/IO/SHO concerned.

Application stands disposed of accordingly.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
WEST/THC/Delhi/
11.08.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

FIR No.: 149/2020
PS : Nangloi
U/s : 302/34 IPC
State Vs. Nadeem
Bail Application No. 1627

11.08.2020

Bail Application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./ DJ West/2020 dated 31.07.2020.

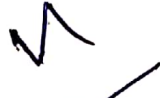
Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Nadeem for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.
Shri Rajbir Singh, Ld. Proxy Counsel for applicant- accused.

Ld. Proxy Counsel for applicant-accused submits the main Counsel is unwell.

Heard. Records perused.

At request, now to come up for consideration on **19.08.2020**.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
WEST/THC/Delhi/
11.08.2020

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IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

Bail Application No: 1364
State Vs. Ashish Upadhyay
FIR No. : 247/2020
PS: Moti Nagar
U/s : 498A/406 IPC

11.08.2020

Bail application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./DJ West/2020 Dated 31.07.2020.

Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant – accused Ashish Upadhyay for extension of interim bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.
IO ASI Naresh Kumar in person.
Complainant in person with her father.
Sh. Narender Yadav, Ld. Counsel for applicant – accused.

Reply of the IO received alongwith annexures.

The reply shows that an admitted list of document has been submitted by the applicant – accused with the IO.

Ld. Counsel for applicant – accused submits



that he is not aware about the contents of the list and does not have copy. He, however, undertakes to supply the same to the complainant forthwith.

Complainant submits that she does not have a counsel and needs one.

In these circumstances, **Secretary, West District Legal Services Authority, Tis Hazari Courts, Delhi** is directed to appoint a Legal Aid Counsel ^{who is} well versed in handling matters u/s 498A/406 IPC ^{for} the complainant forthwith to represent her in the present case.

A copy of the order be dispatched to the **Secretary, West District Legal Services Authority, Tis Hazari Courts, Delhi.**

A copy be also supplied to the complainant forthwith.

Now to come up for further consideration of the bail application on 19.08.2020. **Interim protection to continue till next date of hearing.**

(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/11.08.2020

Complainant
Copy Received
Sangeeta
11-08-20

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IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

Bail Application No: 1270

State Vs. Vineet Tetri

FIR No. : 476/2020

PS: Rajouri Garden

U/s : 323/341/379/34/506 IPC & Sec. 27 Arms Act

11.08.2020

Bail application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./D.J West/2020 Dated 31.07.2020.

Second Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant – accused Vinod Tetri for anticipatory bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State, through CISCO Webex Video Conferencing.
Sh. A.D.Malik, Ld. Counsel for applicant – accused.

Heard. Records perused.


Ld. Counsel for applicant – accused submits that the second anticipatory bail application has been moved as the complainant in the present case has been compensated by the applicant – accused.



Perusal of record shows that even though the FIR has been registered u/s 323/341/379/34/506 IPC and 27 Arms Act, the circumstances mentioned in the FIR point towards the commission of robbery by the applicant – accused and his accomplices by using fire arm. It has also been noted by Ld. ASJ-03, West/Delhi that FIR has not been registered with the correct provisions of IPC.

The offence alleged against the applicant – accused in the present case including the applicant – accused Vineet Tetri are not compoundable. The allegations are very serious in nature. There are no grounds to allow the second anticipatory bail application of the applicant – accused Vineet Tetri. **The second anticipatory bail application of applicant – accused Vineet Tetri is accordingly dismissed.**

A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused as well as the IO / SHO concerned.


(Vrinda Kumari)
**ASJ-07 (POCSO), West/
THC/Delhi/11.08.2020**

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IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

Bail Application No: 4722
State Vs. Amanjit Singh
FIR No. : 594/2019
PS: Tilak Nagar
U/s : 354/323/506/34 IPC

11.08.2020

Bail application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./DJ West/2020 Dated 31.07.2020.


Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant – accused Amanjit Singh for anticipatory bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.
None for the applicant – accused.

Despite waiting since morning and despite repeated calls, none has appeared on behalf of the applicant – accused.

Let notice of the application be issued to the complainant / victim through IO the report of which shall be


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filed in terms of annexure 'A' of the Practice Directions No. 67/Rules/DHC dated 24.09.2019 on the next date of hearing.

Put up for appearance of the applicant – accused and further consideration of the bail application on 26.08.2020.

A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused as well as the IO / SHO concerned.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/11.08.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

Bail Application No: 1580

State Vs. Shiraj

FIR No. : 752/2020

PS: Nangloi

U/s : 392/376/506/34 IPC r/w 25/27 Arms Act

11.08.2020

Bail application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./DJ West/2020 Dated 31.07.2020.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant – accused Shiraj for grant of bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.
IO W/SI Reena with police file.
Victim / complainant in person alongwith Sh.R.R.Jha, Ld. LAC for the victim / complainant.
Sh. Rajesh Kumar, Ld. Counsel for applicant – accused.

Heard. Records perused.

Ld. Counsel for applicant – accused submits



that the present case is a false case and the FIR itself shows it. It is submitted that MLC of the victim shows that she did not suffer any injury. It has been argued that the circumstances narrated in the FIR are unbelievable.

Ld. LAC for victim / complainant submits that the present case is infact a case u/s 376 (D) IPC i.e. gang rape as well as a case u/s 120B IPC. There is a categoric allegation that co-accused Lalitesh @ Kalu put a knife on the neck of the son of the victim and applicant – accused Shiraj raped her.

Ld. Addl. PP for State has vehemently opposed the bail application on the ground of gravity of offence.

I have considered the rival contentions.

The allegation against the applicant – accused Shiraj is that when the complainant was returning to Delhi from her matrimonial house at Badayun, UP and she reached ISBT Anand Vihar at 12:00 midnight, she hired an auto for Rs.500/-. On the way, she came to know that name of the auto driver and his accomplice was Shiraj (applicant – accused) and Lalitesh @ Kalu. By putting the knife on the neck of the son of the victim, not only did the applicant – accused rape the victim but also robbed her gold chain,




silver anklet, gold ear rings and Rs.10,000/-. IO submits that an amount of Rs.550/- was recovered from the applicant – accused alongwith anklet. Applicant – accused informed the police that he had paid the remaining amount to one Aslam from whom he had taken a loan. Aslam, however, could not be traced out.

The allegations against the applicant – accused Shiraj are grave in nature.

In these circumstances, the Court does not find any ground to admit the applicant – accused Shiraj to regular bail. **The bail application of applicant – accused Shiraj is accordingly dismissed.**

A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused, Ld. LAC for victim / complainant, the concerned Jail Superintendent, State as well as the IO / SHO concerned.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/11.08.2020

1
IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

Bail Application No: 1579
State Vs. Sonu @ Amar @ Amarjeet
FIR No. : 130/2020
PS: Punjabi Bagh
U/s : 307/34 IPC & 25/27 Arms Act

11.08.2020

Bail application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./DJ West/2020 Dated 31.07.2020.

Matter taken up today by Video Conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Second application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Sonu @ Amar @ Amarjeet for grant of interim bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.
Ms. Dhaneshwari, Ld. Counsel for applicant - accused through CISCO Webex Video Conferencing.

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Reply of the IO received.

Heard. Records perused including the Trial Court Record.

Ld. Counsel for the applicant – accused has argued that she has moved the present application under the HPC criteria dated 18.05.2020. She submits that the co-accused Vivek @ Goldi has already been admitted to interim bail for a period of 30 days vide order dated 06.08.2020 of Hon'ble High Court of Delhi. Ld. Counsel has also submitted that today applicant – accused has completed six months in judicial custody.

Ld. Addl. PP for State has argued that the minutes of meeting dated 18.05.2020 of the HPC of Hon'ble High Court of Delhi provides that an Under Trial Prisoner in respect of offence punishable u/s 307 or 308 IPC should have been in judicial custody for more than six months. It has been submitted that as per Ld. Counsel for the applicant – accused herself, the applicant – accused has completed his six months only today. Further, the present case is not a case only u/s 307 IPC. Offence punishable u/s 25/27 Arms Act has also been invoked against the applicant – accused.

I have considered the rival contentions.

The good conduct report of the Jail Superintendent has already been received. As per the HPC criteria dated 18.05.2020, previous involvement report of the applicant – accused is also required



to be seen.

The SCRB report of the applicant – accused which is already on record shows that he was previously involved in case FIR No. 515/2016 PS Safdarjang Enclave u/s 392/397/34 IPC. In view of this previous involvement, the present case does not fall within the ambit of the HPC criteria dated 18.05.2020.

The second application for interim bail of the applicant – accused Sonu @ Amar @ Amarjeet is accordingly dismissed.

A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused, concerned Jail Superintendent as well as the IO.

Trial Court Record be returned.



(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/11.08.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

FIR No.: 650/2020
PS : Punjabi Bagh
U/s : 393/34 IPC
State Vs. Dharmender

11.08.2020

Bail Application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./ DJ West/2020 dated 31.07.2020.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Dharmender.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.
Shri Deepak Chauhan, Ld. Counsel for applicant- accused.

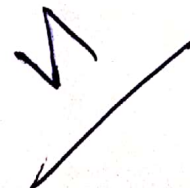
Heard. Records perused.

The present bail application has been moved on the ground of death of real sister of the applicant-accused.

It is submitted that the real sister of the applicant-accused, namely, Ms. Kamal expired on 10.08.2020.


Let death of the real sister of the applicant-accused be

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verified by the IO and report be filed at 2:00 pm today itself.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
WEST/THC/Delhi/
11.08.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

FIR No.: 650/2020
PS : Punjabi Bagh
U/s : 393/34 IPC
State Vs. Dharmender

11.08.2020
(2:00 pm)

Bail Application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./ DJ West/2020 dated 31.07.2020.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Dharmender.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.
Constable Vinay, Naib Court, PS Punjabi Bagh in person.

Death Verification Report of the IO received.

Heard. Records perused.

Death of the real sister of the applicant-accused has been verified.



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In view of the death of the real sister of the applicant-accused, applicant-accused Dharmender is admitted to interim bail for a period of fifteen (15) days from today on furnishing of Personal Bond-cum-Surety Bond in the sum of Rs. 30,000/- each with one Surety in the like amount to the satisfaction of Ld. Duty MM subject to following conditions:


1. Applicant-accused shall not contact any PW directly or indirectly or tamper with evidence in any manner.
2. Applicant-accused shall register his mobile phone number with SHO, PS Punjabi Bagh immediately upon his release and applicant-accused shall ensure that his mobile phone is switched on and accessible at all times. Applicant-accused shall keep the location/GPS setting on his mobile phone on at all times.
3. Applicant-accused shall contact the IO of the case on 24.08.2020, 25.08.2020 and 26.08.2020 through video call and inform him about his whereabouts.
4. Applicant-accused shall surrender before the concerned Jail Superintendent on 27.08.2020 before 2:00 pm.




The Bail Bond be furnished by the applicant-accused to the satisfaction of Ld. Duty MM for the day who is also authorize to issue Release Warrant in case the Bail Bond is found satisfactory and is accepted by Ld. Duty MM.

The interim bail application of the applicant-accused Dharmender stands disposed of.

Copy of the Order be provided/emailed/dispatched to Ld. Counsel for applicant-accused, concerned Jail Superintendent, concerned SHO as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
WEST/THC/Delhi/
11.08.2020


Dharmender
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11-8-2020.

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IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

Bail Application No: 1651
State Vs. Manjeet Kumar
FIR No. : 729/2020
PS: Khyala
U/s : 454/380/34 IPC

11.08.2020

Bail application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./DJ West/2020 Dated 31.07.2020.

Matter taken up today by Video Conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Manjeet Kumar for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.
Sh. Daviender Hora, Ld. Counsel for applicant - accused through CISCO Webex Video Conferencing.



Heard. Records perused.

Reply of the IO received.

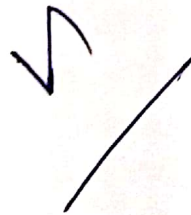
L.d. Counsel for the applicant – accused has argued that the applicant – accused is a 19 year old young man. He was apprehended by the complainant on the basis of suspicion as he was standing outside on scooter. It is submitted that applicant – accused was just a passer-by. The main recovery has been made from one Sonu. There is no previous involvement and there are chances of reformation.

L.d. Addl. PP for State has vehemently opposed the bail application.

I have considered the rival contentions.

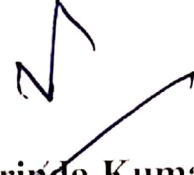
The FIR itself shows that when the complainant reached his home at 11:30 a.m. from his shop, he saw the gate of his house open. When he entered his house, he found two boys inside. One boy fled whereas he apprehended the other one (applicant – accused). He raised alarm. Public gathered and beat up the applicant-accused. The co-accused ran away with the stolen articles such as gold chain, gold ear rings and Rs.65,000/- cash. FIR has been registered for offence punishable u/s 454/380/34 IPC.

Such grave circumstances do not call for any leniency. **There are no grounds to admit the applicant – accused Manjeet Kumar to bail. The application is dismissed.**



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A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused, concerned Jail Superintendent, State as well as the IO.



(Vriinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/11.08.2020

1

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

Bail Application No: 1650
State Vs. Mohd. Shakil
FIR No. : Unknown
PS: Ranjit Nagar
U/s : Unknown

11.08.2020

Bail application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./DJ West/2020 Dated 31.07.2020.

Matter taken up today by Video Conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Application U/s 438 Cr.P.C. moved on behalf of the applicant - accused Mohd. Shakil for grant of anticipatory bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.
ASI Jal Singh in person.
Sh. Hemant Choudhary, Ld. Counsel for applicant – accused through CISCO Webex Video Conferencing.


Heard. Records perused.

Reply of the IO received. The IO has submitted that the complainant is the second wife of the applicant – accused. She had lodged a rape case at PS Anand Parbat against the applicant – accused. Now she has filed a complaint at PS Ranjit Nagar alleging that applicant – accused and his first wife called her at their residence to hand over the documents of marriage. Instead they both beat her up and also threatened to kill her. No FIR has been lodged till date.

In such facts and circumstances, should the IO / SHO deems it necessary to register an FIR against the applicant – accused in the present case, he shall issue a three (03) days pre-arrest notice to the applicant – accused.

With these directions, the present application stands disposed of.

A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused as well as the IO.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/11.08.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

Bail Application No: 1649

State Vs. Ankit

FIR No. : 665/2020

PS: Rajouri Garden

U/s : 419/420/468/471/34 IPC, U/s 14 Foreigners Act

11.08.2020

Bail application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./DJ West/2020 Dated 31.07.2020.

Matter taken up today by Video Conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Ankit for grant of regular bail.

**Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.
None for applicant – accused**

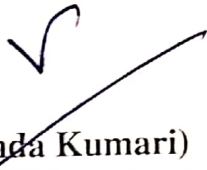
A report of the IO has been received.

Despite waiting, neither has Ld. Counsel for the applicant –



accused joined the video conferencing nor appeared in person for physical hearing.

Put up for appearance on behalf of the applicant – accused and consideration on **28.08.2020**.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/11.08.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

Bail Application No: 1597
State Vs. Shahbuddin @ Totan
FIR No. : 609/2020
PS: Khyala
U/s : 307/34 IPC & 27/54/59 Arms Act

11.08.2020

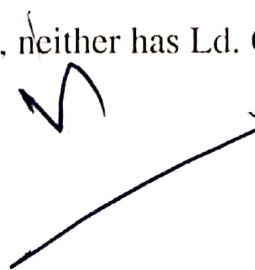
Bail application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./DJ West/2020 Dated 31.07.2020.

Matter taken up today by Video Conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Third application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Shahbuddin @ Totan for grant of regular bail.

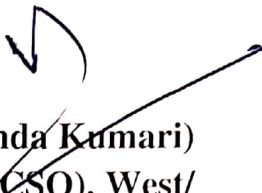
Present: Ms. Promila Singh, Ld. Addl. P P for the State
through CISCO Webex Video
Conferencing.
None for the applicant – accused.

Despite waiting, neither has Ld. Counsel for the applicant –



accused joined the video conferencing nor appeared in person for physical hearing.

Put up for appearance on behalf of the applicant – accused and consideration on **27.08.2020**.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/11.08.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

Bail Application No: 1425

State Vs. Pawan

FIR No. : 683/2019

PS: Punjabi Bagh

U/s : 376(2) (1)/376(2) (n)/506 IPC

11.08.2020

Bail application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./DJ West/2020 Dated 31.07.2020.

Matter taken up today by Video Conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Pawan for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.

Ms. Suman Singh, Ld. Legal counsel from DCW through CISCO Webex Video Conferencing.

Victim in person.

Sh. Sarvesh Kumar, Ld. Counsel for applicant - accused through CISCO Webex Video Conferencing.



Heard. Records perused.

The victim has opposed the bail application.

Ld. Legal counsel from DCW submits that the 28 year old victim is 40% disabled.

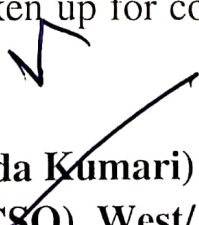
Ld. Addl. PP for State has pointed out that the applicant – accused is on interim bail till 31.08.2020. Ld. Counsel for the applicant – accused has also submitted that vide order dated 01.06.2020, the applicant – accused was admitted to interim bail by Ld. ASJ-06, (West)/Vacation Judge.

Victim submits that she does not have a counsel and needs one.

In these circumstances, **Secretary, West District Legal Services Authority, Tis Hazari Courts, Delhi** is directed to appoint a **Legal Aid Counsel for the victim forthwith to represent her in the present case.**

A copy of the order be dispatched to the Secretary, West District Legal Services Authority, Tis Hazari Courts, Delhi.

At request, let the application be taken up for consideration on 31.08.2020.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/11.08.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

FIR No.: 91/2020
PS : Tilak Nagar
U/s : 376/506 IPC
State Vs. Gurvinder Singh
Bail Application No. 453

11.08.2020

Bail Application taken up in view of Bail Roster No. 499/11885-11919/Misc./Gaz./ DJ West/2020 dated 31.07.2020.

First Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Gurvinder Singh for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.
Shri Dharmender Kumar, Ld. Counsel for applicant-accused.
Shri Kuljit Singh Sachdeva with Sh. Karan Preet Singh, Ld. Counsels for Complainant.
Complainant in person.

Ld. Counsel for applicant-accused submits that the accused was admitted to interim bail in the present bail application on 19.03.2020 which was extended till 20.07.2020. On 20.07.2020, the applicant-



accused was directed to surrender before the concerned Jail Superintendent. Ld. Counsel submits that the accused has already surrendered before the Jail Superintendent on 05.08.2020.

Heard. Records perused.

Contention of Ld. Counsel for the applicant-accused is that because of the ill behaviour of the Complainant, the applicant-accused decided not to continue with the relationship. Further, because of embezzlement of funds by the Complainant at the Trust where they both worked, he lost his faith in her. It is further submitted that as alleged, no objectionable photograph has been found on the phone of the applicant – accused.

Ld. Counsel for the complainant has argued that the applicant – accused converted to Sikhism to assure the complainant that he wanted to marry her. It is submitted that the applicant – accused showed nude photograph of the complainant to people around because of which the complainant was forced to resign from her job.

Ld. Addl. PP for the State has vehemently opposed the bail application of the applicant-accused.

I have considered the rival contentions.

Admittedly, the applicant-accused and the Complainant were in consensual physical relationship since May 2018. Complainant also used to visit the house of the applicant-accused. Various emails annexed with the bail application show that after the applicant-accused and the



Complainant fell apart, the Complainant wrote various e-mails to win him back.

The e-mails also show that the applicant – accused and the complainant had fallen apart at least by 18.05.2019. The FIR has been got registered on 05.02.2020. The complainant is a widow with a son and is a mature and educated woman. It was, therefore, not a case where she was unaware of the consequences or implications of entering into physical relationship with the applicant – accused before getting married. The FIR shows that the applicant – accused had first proposed to her in October 2017 after which they came close. However, it was only on 01.05.2018 that they entered into physical relationship for the first time. Thereafter, they consensually established physical relationship repeatedly.

In such circumstances and without commenting upon the merits of the case, the applicant – accused **Gurvinder Singh** is admitted to regular bail on furnishing of personal bond-cum-surety bond in sum of Rs.50,000/- with one surety in the like amount to the satisfaction of Ld. Duty MM subject to following conditions:

- 1) Applicant – accused shall not contact the complainant directly or indirectly;
- 2) He shall not tamper with evidence or influence any of the PWs in any manner;
- 3) He shall join the investigation as and when so directed by the



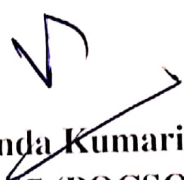
IO / SHO concerned.

4) He shall furnish his permanent as well as temporary residential address to the IO and shall keep the IO informed about change of his address, if any.

The Bail Bond be furnished by the applicant-accused to the satisfaction of Ld. Duty MM for the day who is also authorized to issue Release Warrant in case the Bail Bond is found satisfactory and is accepted by Ld. Duty MM.

With these directions, the bail application of applicant – accused Gurvinder Singh stands disposed of.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, Ld. Counsel for complainant, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
WEST/THC/Delhi/
11.08.2020